

ITEM NO.44

COURT NO.9

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).2337/2015

(Arising out of impugned final judgment and order dated 16-05-2014  
in MCRC No. 2060/2014 passed by the High Court of M.P. at Gwalior)

STATE OF MADHYA PRADESH

Petitioner(s)

VERSUS

DEVENDRA SINGH & ANR.

Respondent(s)

Date : 14-12-2018 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mrs. Swarupama Chaturvedi, AOR  
Mr. B.N. Dubey, Adv.  
Mr. Mukesh Kumar, Adv.  
Mr. Santanu Singh, Adv.

For Respondent(s) Mr. Sanjay K. Agrawal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by learned counsel  
for Respondent No.2 for filing counter affidavit, list  
the matter on 4<sup>th</sup> February, 2019.

(SANJAY KUMAR-I)  
AR-CUM-PS

(SAROJ KUMARI GAUR)  
COURT MASTER